

AMENDMENTS TO TRIPURA MOTOR
VEHICLES RULES

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of Notification No. F.IV(2)-MV/61, published in Tripura Gazette dated the 26th May, 1962 making certain amendment to the Tripura Motor Vehicles Rules, 1954, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. Placed in Library. [See No. LT-212/62].

NOTIFICATION UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WARE-HOUSING) CORPORATIONS ACT

The Deputy Minister in the Ministry of Community Development, Panchayati Raj and Cooperation (Shri Shyam Dhar Misra): On behalf of Shri S. K. Dey, I beg to lay on the Table a copy of Notification No. G.S.R. 773, dated the 9th June, 1962 issued under section 3 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. Placed in Library. [See No. LT-213/62].

12.11 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1962, which was passed by the Lok Sabha at its sitting held on the 12th June, 1962, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to

the Lok Sabha in regard to the said Bill."

12.11½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRD REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Third Report of the Committee on Private Members' Bills and Resolutions.

HINDU ADOPTION AND MAINTENANCE (AMENDMENT) BILL

The Minister of Law (Shri A. K. Sen): I beg to move for leave to introduce a Bill further to amend the Hindu Adoptions and Maintenance Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Adoptions and Maintenance Act, 1956."

The motion was adopted.

Shri A. K. Sen: I introduce the Bill.

12.12 hrs.

APPROPRIATION (NO. 3) BILL

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shri Morarji Desai, I beg to move†:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1960, in excess of the amounts granted for those services and for that year, be taken into consideration."

†Moved with the recommendation of the President.

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1960, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

Shri B. R. Bhagat: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.13 hrs.

APPROPRIATION (RAILWAYS)
NO. 3 BILL

The Minister of Railways (Shri Swaran Singh): I beg to move†:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1960, in excess of the amounts granted for those services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1960, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

Mr. Speaker: The question is:

"That Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

Shri Swaran Singh: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.14 hrs.

REPORT OF UNIVERSITY GRANTS
COMMISSION

The Parliamentary Secretary to the Minister of Education (Shri M. R. Krishna): On behalf of Dr. K. L. Shrimali, I beg to move:

"That this House takes note of the Report of the University Grants Commission for the period April 1960—March 1961, laid on the Table of the House on the 23rd April, 1962."

Mr. Speaker: Is he going to say anything?

†Moved with the recommendation of the President.